

12.24 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Saturday, the 7th May, 1966, adopted the following motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to the Public Accounts Committee for the term ending on the 30th April, 1967:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1967 and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Monday, the 16th May, 1966, the Chairman declared the following Members of the Rajya Sabha to be duly elected to the said Committee:—

1. Shrimati Devaki Gopidas
2. Shri P. K. Komaran
3. Shri Om Mehta
4. Shri Gaure Murahari
5. Shri M. C. Shah
6. Shri B. K. P. Sinha
7. Col. B. H. Zaidi.'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Saturday, the 7th May, 1966, adopted the follow-

ing motion in regard to the Joint Committee on Offices of Profit:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect three Members to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shrimati Sharda Bhargava, Shri Hira Vallabha Tripathi and Shri Lokanath Misra from the membership of the Rajya Sabha on the 2nd April, 1966 and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, three Members from among the members of the House to the said Joint Committee to fill the vacancies."

I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Monday, the 16th May, 1966, the Chairman declared the following Members of the Rajya Sabha to be duly elected to the said Joint Committee:—

1. Shri Lokanath Misra
2. Shri P. C. Mitra
3. Kumari Shanta Vasisht.'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Saturday, the 7th May, 1966, adopted the following motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate two members from the Rajya Sabha to the Committee on Public Undertakings for the unexpired portion of the term of the Committee:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate two Members from the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired portion of the term of the Committee in the vacancies caused by the retirement of Shri Lokanath Misra and Shri T. S. Pattabiraman from the membership of the Rajya

[Shri Krishnamoorthy Rao]

Sabha on the 2nd April, 1966, and do proceed to elect, in such manner as the Chairman may direct, two members among the members of the House to the said Committee to fill the vacancies."

I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Monday, the 16th May, 1966, the Chairman declared the following members of the Rajya Sabha to be duly elected to the said Committee:—

1. Shri Arjun Apora
2. Shri Vimalkumar M. Chordia'

12.26 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 7th April, 1966:—

- (i) The Appropriation (No. 2) Bill, 1966.
- (ii) The Finance Bill, 1966.

12.26-1/2 hrs.

JUDGES (INQUIRY) BILL

(i) REPORT OF JOINT COMMITTEE

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Report of the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President.

Shri Hari Vishnu Kamath (Hoshangabad): It has come more than two years after the Bill was introduced in the House.

(ii) EVIDANCE BEFORE JOINT COMMITTEE

Shri Krishnamoorthy Rao: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of a Supreme Court or of a High Court and for the presentation of an address by Parliament to the President.

12.27 hrs.

CORRECTION OF ANSWER TO S.Q. No. 261 RE. INTERFERENCE BY PAKISTAN IN AIR FLIGHTS

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): Sir, on 16th November, 1965, while answering part (b) of Starred Question No. 261 by Sarvashri P. K. Deo, P. C. Borooah and Vishwa Nath Pandey, the then Minister of Transport laid a statement on the Table of the Sabha giving details of cargo and mails off-loaded at Karachi during the Indo-Pakistan conflict last year. Subsequent to the laying of the statement, certain additional information has been received by the Government from two foreign airlines (KLM and Swissair), which slightly alters the position given in the statement. I am, therefore, laying on the Table of the Sabha, a revised statement giving the correct position. [Placed in Library. See No. LT-6375/66.]

12.28 hrs.

CORRECTION OF ANSWER TO S.Q. No. 1669 RE QUTOTAS OF RAW MATERIALS TO BLACKLISTED FIRMS

The Minister of Iron and Steel (Shri T. N. Singh): Mr. Speaker, Sir, on 13-5-1966, in a supplementary question arising out of Starred Question No. 1669 Shri Mahavir Tyagi said that since Ministers names have